

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 109
(IB)-1464(PB)/2018

IN THE MATTER OF:

a'XYKno Capital Services Pvt. Ltd.

.... Applicant/petitioner

Vs.

Rattan India Power Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Vikram Hegde, Adv.

For the respondent

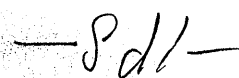
Mr. Alok Dhir, Mr. Karan Batura, Advs.

ORDER


CA-759(PB)/2019:-

Learned counsel for the respondent has clarified that the reply has not been filed in terms of the order dated 25.04.2019. However, the reply has now been filed on 09.05.2019 as per the statement made by the counsel for the respondent but the same is not tagged with the paper book. A copy of the reply shall also be furnished to the counsel for the petitioner during the course of the day.

List for arguments on 24.05.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)